

Date of decision:14.7.93

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VS.

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...Ms.Veena Kalra, proxy  
counsel for Mrs.Meera  
Chhibber, Counsel.

...ASI Ram Kumar.

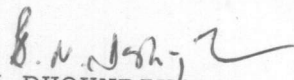
THE HON'BLE MR. JUSTICE S.K. DHAON. VICE CHAIRMAN  
THE HON'BLE MR. B.N. DHOUNDIYAL. MEMBER (A)


( By Hon'ble Mr. Justice S.K.  
Dhaon. Vice Chairman)

3. We find no infirmity in the show cause notice. The Deputy Commissioner of Police has ~~affirmed~~ <sup>followed</sup> the law declared by the Supreme Court in the case of **RAMZAN KHAN**. The petitioner

should have shown cause. Thereafter, it was open to the Punishing authority to pass an order either to exonerate the petitioner or award him punishment. However, he was not allowed to do so in view of the interim order passed by this Court. If the petitioner has not shown cause, he may be permitted to do so now provided he files his reply within ten days from today. Thereafter, the authority concerned shall decide the matter on merits and according to law, as expeditiously as possible.

With these observations. the OA is disposed of finally. The interim order dated 20.12.91 is vacated. There shall be no order as to costs.

  
(B.N.DHOUNDIYAL)  
MEMBER(A)

  
(S.K.DHAON)  
VICE CHAIRMAN(J)

SNS